[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 45/2020 - Customs

New Delhi, the 30th of December, 2020

G.S.R. ....(E).— In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.46/2011-Customs, dated the 1st June, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 423 (E), dated the 1st June, 2011, namely:--

In the said notification, in the Table, -

i. against serial number 80, for the entry in column (5), the entry “52.0” shall be substituted;
ii. against serial number 81, for the entry in column (5), the entry “52.0” shall be substituted;
iii. against serial number 83, for the entry in column (5), the entry “52.0” shall be substituted;
iv. against serial number 124, for the entry in column (5), the entry “44.0” shall be substituted; and
v. against serial number 125, for the entry in column (5), the entry “54.0” shall be substituted.

2. This notification shall come into force with effect from the 1st day of January, 2021.

[F. No. 354/64/2003-TRU (Pt.-V)]

(Rajeev Ranjan)
Under Secretary to the Government of India

Note.- The principal notification No. 46/2011-Customs, dated the 1st June, 2011, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number 423 (E), dated the 1st June, 2011 and was last amended by notification No. 41/2019-Customs, dated the 31st December, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 967 (E), dated the 31st December, 2019.